

2015
HIGH COURT AT CALCUTTA
APPELLATE SIDE

No.3090 -A

Dated, Calcutta, the 19th June, 2015

From : Sri Subhasis Dasgupta,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To : 1)The District Judge of all the Disticts,
Including Andaman & Nicobar Islands .
2) The Chief Judge, City Civil Court, Calcutta
3)The Chief Judge, City Civil Court, Calcutta
4)Judge, Presidency Small Causes Court,Calcutta
5)The Secretary, Government of West Bengal, Judicial Department

Sub: Filling up the post of Registrar (Law) in the National Human Rights Commission, New Delhi on deputation/ transfer/ short term contract/re-employment basis.

Sir,

With reference to to the above, I am directed to inform that a Vacancy Notification being No. **A-12014/4/2015-Estt/7389** Dated **04th June, 2015** received from National Human Rights Commission, New Delhi is being uploaded in the website of the Hon'ble Court for information of the Judicial Officers fulfilling the the requisite eligibility criteria as mentioned therein for the post of Registrar (Law),.

In doing so, I am directed to request you to take a note of the Vacancy Notification and intimate the eligible officers of your Judgeship to visit the Court's website and to forward the filled in application (to be downloaded from the National Human Rights Commission website www.nhrc.nic.in) of the willing eligible officers so as to reach the Hon'ble Court by 30.06.2015 for the purpose of onward transmission of the same to the appropriate authority before the last date fixed.

Yours faithfully,



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File No. A-12014/4/2015-Estt / 7388
NATIONAL HUMAN RIGHTS COMMISSION
Manav Adhikar Bhawan, 'C' Block, GPO Complex,
INA, New Delhi - 110023

New Delhi: 25th June, 2015

To

The Registrar,
Calcutta High Court,
Kolkata - 700047

Sub:- Vacancy notification for the post of Registrar (Law) in the National Human Rights Commission.

Sir,

I am directed to say that one post of Registrar (Law) in the HAG Scale of Rs.67000-79000 is to be filled up on deputation/transfer basis, failing which by short term contract or on re-employment basis from among officers possessing the under-mentioned eligibility criteria:-

Deputation/Transfer basis

"Indian Legal Service Officers holding analogous posts under the Central Government

OR

Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation/application of statutes

OR

Officers in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/- with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation application of statutes are eligible for applying for the post **on deputation** basis.

- | | | |
|--------------------------|---|--|
| Essential Qualifications | - | Degree in Law |
| Desirable Qualification | - | (i) Post Graduate Degree in Law from a recognized University or equivalent |
| | | (ii) Research experience in one of the following fields:- |
| | | (a) Constitutional Law and its Theory |
| | | (b) Human Rights Jurisprudence |

AR-I.
D.R (Admin)


08.06.15.

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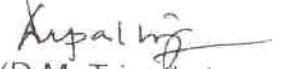
Short term contract/Re-employment basis

Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes are eligible for applying for the post on **short term contract or re-employment basis.**"

It is requested that the above vacancy notification may kindly be circulated among the eligible officers of your esteemed organization. The Application Form can be downloaded from Commission's website www.nhrc.nic.in

The last date for receipt of applications in the Commission is 15th July, 2015.

Yours faithfully,



(D.M. Tripathy)

Under Secretary (GA/Estt.)

File No. A-12011/1/2011-Estt
NATIONAL HUMAN RIGHTS COMMISSION
Manav Adhikar Bhawan, 'C' Block, GPO Complex,
INA, New Delhi - 110023

Applications are invited from candidates fulfilling the eligibility conditions as mentioned below for appointment to One post of Registrar (Law) in the HAG Scale of Rs.67000-79000 in the National Human Rights Commission on deputation/transfer failing which by short term contract or re-employment basis:-

Eligibility Criteria

By transfer on deputation/transfer

- (i) Indian Legal Service Officers holding analogous posts under the Central Government OR
- (ii) (ii) Officers holding analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation/application of statutes OR
- (iii) Officers in the Pay Band of Rs.37400-67000 + Grade Pay Rs.10000/- with a regular service of 3 years in the grade in the Central Govt./Supreme Court/High Court and possessing experience as Registrar or higher judiciary or any other post involving interpretation/application of statutes.

Essential Qualifications

Degree in Law

Desirable Qualifications

- (i) Post Graduate Degree in Law from a recognized University or equivalent
- (ii) Research experience in one of the following fields:
 - (a) Constitutional Law and its Theory
 - (b) Human Rights Jurisprudence

By Short Term Contract / re-employment

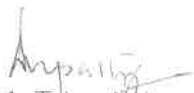
Persons who have held an analogous post under the Central Govt./Supreme Court/High Court and possessing experience as Registrar of a higher judiciary or of any post involving interpretation/application of statutes.

The period of Short term contract / re-employment shall not exceed three years.

2. The Commission is an eligible office for allotment of Govt. accommodation for the entitled categories from General Pool as per the extent rules.

3. The applications of the eligible candidates on deputation basis who can be spared immediately may be furnished in the prescribed Application Form duly certified by the forwarding authority along with attested photocopies of ACRs for the last five years and vigilance/disciplinary clearance. Applications not forwarded through proper channel will not be entertained.

4. Applicants for short term contract / re-employment may send their applications as per the prescribed Application Form directly to the undersigned.
5. The Application Form can be downloaded from Commission's website www.nhrc.nic.in
6. The maximum age limit for appointment on deputation on foreign service basis shall be 56 years and for short term contract shall be 65 years as on the last date of receipt of application.
7. Candidates who have already applied for the post of Registrar (Law) against the Commission's earlier advertisement dated 4-10, October, 2014 with last date of receipt of applications as 15.11.2014, need **NOT** apply afresh as they also would be considered subject to fulfilling eligibility conditions.
8. The last date for receipt of application will be 15th July, 2015.


(D M Tripathy)
Under Secretary (GA/Estt)
2nd June 2015.